

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

CA(CAA)-112(PB)/2018

IN THE MATTER OF:

SMC Comtrade Ltd. and SMC Global Securities Ltd.. Applicant/petitioner

Order under Section 230-232 of the Companies Act

Order delivered on 25.07.2018

Coram:

Dr. Deepti Mukesh
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

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For the Respondent(s):-

Mr. Sameer Gupta, Adv.

For RD(NR)

Ms. Sonam Sharma, CP

ORDER

Ld. Counsel for the applicant states that an application was filed by the applicant under Rule 16(b) of Companies Act, NCLT Rules, 2016. The Hon'ble Principal Bench has passed an order on 19.07.2018 directing the transfer of application filed by SMC Finvest Limited from Mumbai Bench to Principal Bench. The papers from Mumbai Bench have not been received. Adjourn the matter in view of above.

For further consideration on 30.08.2018.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

25.07.2018
Ritu Sharma